

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRL.MP.NO.3532/2011 IN CRIMINAL APPEAL NO. 207 OF 2007

BHAGLOO LODH & ANR.

Appellant (s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln. for bail) (With office report)

Date: 21/02/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
(In Chambers)

For Appellant(s) Mr. Atishi Dipankar, Adv.

Mr. J.P. Dhanda ,Adv

For Respondent(s) Mr. Vijay Pratap Singh, Adv.

Mr. G.V. Rao, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard both sides.

The request of the petitioners for bail cannot be considered at this juncture. Hence, the criminal miscellaneous petition for bail is rejected. Since the main appeal is of the year 2007, if for any reason, the appeal is not taken up within a period of one year, the petitioners are free to file fresh application for bail.

[Usha Bhardwaj]
Court Master[Savita Sainani]
Court Master